

ITEM NO.5

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A. 10/2015 & 11/2015 in Civil Appeal

No(s).

2441/2015

WINDSOR PARK R. W.A.

Appellant(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(for permission to place on record subsequent facts & events and dismissal of the civil appeal and exemption from filing O.T. and office report)

Date : 30/06/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s)

Mr. S.B. Upadhyay, Sr. Adv.
Mr. Santosh Mishra, Adv.
Mr. Param Mishra, Adv.

For Respondent(s)

Mr. Anuvrat Sharma, Adv.

Mr. K.K. Rai, sr. Adv.
Mr. Krishnanand Pandeya, Adv.
Mr. Anshul Rai, Adv.

Mr. Ram Niwas, Adv.
Mr. Vikram Singh Arya, Adv.
Mr. Nikilesh Ramachandran, Adv.

Mr. Pradeep Misra, Adv.
Ms. Indu Misra, Adv.
Mr. Suraj Singh, Adv.

Mr. Rajeev Dubey, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

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NEELAM GULATI
Date: 2016.07.04
11:32:14 IST

Reason:

Mr. V.V. Giri, Sr. Adv.

Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Ms. Ruchi Kohli, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

List the I.As. alongwith the main matter.

In the meantime, reply, if any, may be filed by the other side.

(NEELAM GULATI)
COURT MASTER

(MADHU NARULA)
COURT MASTER